

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-3264(ND)/2019

IN THE MATTER OF

M/s. Jones Lang Laselle Building Pvt. Ltd.

...OPERATIONAL CREDITOR

VS.

M/s. Duet Sare Outsourcing Pvt Ltd.

... CORPORATE DEBTOR

SECTION

Under Section 9 IBC, 2016

Order delivered on 09.12.2019

Coram:

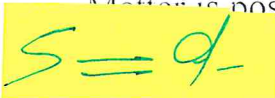
Dr. P.S.N Prasad
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner/OC : Ms. Gurmeet Bindra and Ms. Simran Sharma Advocates
For the Corporate Debtor :

ORDER

Heard the submissions made by the Counsel for the Operational Creditor. Perused the paper book. The Counsel is directed to meet the compliance of section 9 (3) (b) & 9 (3) (c) of IBC. Issue Notice to the Corporate Debtor within 10 days.

Matter is posted for 14.1.2020.



(Dr. V.K. SUBBURAJ)
MEMBER(TECHNICAL)



(Dr. P.S.N PRASAD)
MEMBER (JUDICIAL)